

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

3. C.P. (IB)/286(MB)2023

IN THE MATTER OF

Elhard Marketing Limited

Vs

Aryan Electricals Private Limited

... Petitioner

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Arjun Asthana (VC)

For the Respondent:

ORDER

The matter is kept for clarification. The Counsel for the Petitioner submits that though the matter has already been settled between the parties, he be granted time to place on record the Settlement Agreement. In view of the settlement of the Petitioner, order dated 28.03.2024 is recalled and the case is **de-reserved**. Let the Settlement Agreement be placed on record before the next date of hearing. Adjourned to **18.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/